GOVERNMENT OF INDIA MINISTRYOF COAL

LOK SABHA UNSTARRED QUESTION NO.2206 TO BE ANSWERED ON 10.03.2016

Illegal Mining / Blackmarketing of Coal

2206. DR. SWAMI SAKSHIJI MAHARAJ: SHRI GODSE HEMANT TUKARAM: SHRIMATI NEELAM SONKER: SHRI ANSHUL VERMA

Will the Minister of COAL be pleased to state :

- (a) whether the incidents of illegal mining, hoarding, theft and blackmarketing of coal have been reported from various coal mines in the country;
- (b) if so, the details of such incidents reported during each of the three years and the current year along with the details of loss of coal and revenue as a result thereof, mine and State-wise;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if so, the outcome thereof along with the number of persons/officers found guilty during the said period and the action taken against them; and
- (e) the steps taken/proposed to be taken by the Government to check such activities in future?

ANSWER

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (d): Theft / pilferage and illegal mining of coal is carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and losses incurred on account of theft / pilferage and illegal mining of coal.

However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Government, the quantity of coal recovered and its approximate value, FIRs lodged during the last three years and the current year are as under:

ILLEGAL MINING OF	COAL SUBSIDIARYWISE AND STATE-WISE

Co.	State	201	2-13	2013-14		2014-15		2015-16 (uptoDec'15) (Provisional)	
		Qty. Recove red (te)	Appro x. Value (Rs. Lakh)	Qty. Recovere d (te)	Appro x. Value (Rs. Lakh)	Qty. Recovere d (te)	Appro x. Value (Rs. Lakh)	Qty. Recovere d (te)	Appro x. Value (Rs. Lakh)
ECL	WB	0.00	0.000	4	0.08	34.75	0.695	0.00	0.000
	Jhar-							0.00	0.000
	khand	0.00	0.000	0	0	0.00	0.000		
		0.00	0.000	4	0.08	34.75	0.695	0.00	0.000

	Jhar-							0.00	0.000
BCCL	khand	883.98	18.067	1096.46	45.775	0.00	0.000		
	WB	0.00	0.000	188.33	7.883	0.00	0.000	0.00	0.000
		883.98	18.067	1284.79	53.659	0.00	0.000	0.00	0.000
	Jhar-							2.00	0.020
CCL	khand	39.00	0.420	4.33	0.198	139.00	1.550		
NCL	UP/MP	0.00	0.000	0	0	0.00	0.000	0.00	0.000
	Maha-							0.00	0.000
WCL	rashtra	0.00	0.000	0	0	0.00	0.000		
	MP	0.00	0.000	12	0.5	0.00	0.000	0.00	0.000
		0.00	0.000	12	0.5	0.00	0.000	0.00	0.000
SECL	MP	0.00	0.000	0	0	0.00	0.000	0.00	0.000
	Chattis-							0.00	0.000
	garh	0.00	0.000	0	0	0.00	0.000		
		0.00	0.000	0	0	0.00	0.000	0.00	0.000
MCL	Orissa	0.00	0.000	0	0	0.00	0.000	0.00	0.000
NEC	Assam	0.00	0.000	37.45	1.162	0.00	0.000	0.00	0.000
Coal Ind	lia	922.98	18.487	1342.57	55.599	173.75	2.245	2.00	0.020

FIRS LODGED IN CASE OF ILLEGAL MINING OF COALSUBSIDIARYWISE AND STATE-WISE

Co.	State	2012-13	2013-14	2014-15	2015-16 (upto Dec'15) (Provisional)
ECL	WB	0	3	2	7
	Jharkhand	0	0	0	0
		0	3	2	7
BCCL	Jharkhand	2	0	3	4
	WB	0	0	0	0
		2	0	3	4
CCL	Jharkhand	3	3	1	1
NCL	UP / MP	0	0	0	0
WCL	Maharashtra	0	0	0	0
	MP	0	1	0	0
		0	1	0	0
SECL	MP	0	0	0	0
	Chattisgarh	0	0	0	0
		0	0	0	0
MCL	Orissa	0	0	0	0
NEC	Assam	11	11	1	0
C	oal India	16	18	7	12

THEFT/PILFERAGE OF COAL SUBSIDIARYWISE AND STATE-WISE

Co.	State	201	2-13	2013-	2013-14		2014-15		2015-16 (uptoDec'15) (Provisional)	
		Qty. Recovere d (te)	Approx. Value (Rs.	Qty. Recovere d (te)	Appro x. Value	Qty. Recover ed (te)	Approx. Value (Rs.	Qty. Recover ed (te)	Approx. Value (Rs.	
		u (le)	(RS. Lakh)	u (le)	(Rs. Lakh)	eu (le)	Lakh)	eu (ie)	Lakh)	
ECL	WB	1944.00	38.860	1801	36.02	2229.60	44.640	2658.78	132.940	
	Jharkha nd	2104.00	42.080	2068	41.36	2188.72	43.790	1447.66	72.400	
		4048.00	80.940	3869	77.38	4418.32	88.430	4106.44	205.340	
BCCL	Jharkha nd	8352.58	181.204	12212.86	497.6	13812.17	585.036	8851.57	386.797	
	WB	0.00	0.000	39.51	1.659	179.46	7.537	289.80	14.150	
		8352.58	181.204	12252.37	499.25	13991.63	592.574	9141.37	400.947	

	Jharkha								
CCL	nd	2333.69	28.618	352.4	8.215	940.00	24.370	73.00	1.050
NCL	MP	0.00	0.000	0	0	0.00	0.000	0.00	0.000
	UP	0.00	0.000	0	0	0.00	0.000	0.00	0.000
		0.00	0.000	0	0	0.00	0.000	0.00	0.000
	Maharas								
WCL	htra	146.71	3.343	61.81	0.935	133.36	2.790	53.00	1.120
	MP	22.84	0.320	0	0	0.00	0.000	0.00	0.000
		169.55	3.663	61.81	0.935	133.36	2.790	53.00	1.120
SECL	MP	4.40	0.255	21.01	1.021	49.53	1.950	0.00	0.000
	Chattisg								
	arh	114.92	2.912	39	1.058	3.00	0.120	57.50	2.105
		119.32	3.166	60.01	2.079	52.53	2.070	57.50	2.105
MCL	Orissa	30.80	0.308	33.23	0.332	74.30	0.716	20.70	0.107
NEC	Assam	313.93	17.770	212	11.62	13.03	0.620	0.00	0.000
Coal Inc	lia	15367.87	315.669	16840.82	599.82	19623.16	711.570	13452.0	610.669

FIRS LODGED IN CASE OF THEFT/PILFERAGE OF COAL SUBSIDIARYWISE AND STATE-WISE

Co.	State	2012-13	2013-14	2014-15	2015-16 (upto Dec'15) (Provisional)
ECL	WB	19	5	27	62
	Jharkhand	2	3	2	13
		21	8	29	75
BCCL	Jharkhand	14	12	9	15
	WB	0	0	0	0
		14	12	9	15
CCL	Jharkhand	19	5	11	3
NCL	MP	0	0	0	0
	UP	0	0	0	0
		0	0	0	0
WCL	Maharashtra	20	9	13	6
	MP	2	0	0	0
		22	9	13	6
SECL	MP	2	2	2	0
	Chattisgarh	12	2	1	6
		14	4	3	6
MCL	Orissa	1	2	4	0
NEC	Assam	62	48	66	32
C	oal India	153	88	135	137

Black marketing hoarding and irregularity in transportation of coal:

As per the information provided by the CIL, the following cases of alleged black marketing of coal have been registered by CBI:-

RC. No & Date		Officials of NEC, an unit of CIL.
RC0172011A 0005 dat	ted	1. Shri Deepakumar K, ASM, NEC
12/04/11		2. Shri S. Bhattacharjee, SO (Mining), NEC
		3. Shri S. Acharjee, Sr. AO, NEC
		4. Shri RajenMech, SOM, Tikak, NEC
RC0172011A 0014 dated 19/9/	11	1. Shri Deepakumar K, Area Sales Manager,
		NEC

NORTHERN COALFIELDS LIMITED (NCL)

In respect of reports of black marketing of coal, CBI Lucknow and NCL vigilance dept. had jointly conducted surprise check at 7 small scale industries at Kanpur, Ramnagar, Chanduli, in Uttar Pradesh on 25.03.2011. CBI has registered cases against 5 of the said units. The names of these units are as under:-

S. No.	Case No.	Name of the Units
1.	RC0062011A004	M/s. Swastik Cement Products Pvt. Ltd., A-5
	dated 13.04.2011	Industrial Area, Ramnagar, Dist. Chandauli, UP
2.	RC0062011A008	M/s Drolia Coke Industries Pvt. Ltd., D-8
	dated 13.04.2011	Industrial Area, Ramnagar, Dist. Chandauli, UP.
3.	RC0062011A005	M/s. Fertico Marketing & Investment Pvt. Ltd., B-
	dated 13.04.2011	20, Industrial Area, Ramnagar, Dist. Chandauli,
		UP.
4.	RC0062011A006	M/s. Jai Durga Industries, B-12 Industrial Area,
	dated 13.04.2011	Ramnagar, Dist. Chandauli, UP.
5.	RC0062011A007	M/s. Shree Ram Fuels, BH-4 Industrial Area,
	dated 13.04.2011	Ramnagar, Dist. Chandauli, UP.

At Kanpur, joint check was carried out at the following two (2) units.

- 1. M/s Eastern Flames Pvt. Ltd.
- 2. M/s Pandit Fuels Co. Pvt. Ltd.

No case has been registered against the above two units

Pursuant to surprise check by CBI and NCL Vigilance Department, NCL has suspended coal supplies to all 22 SSI units with whom FSAs had been entered into. The FSAs of the said SSI units have since expired. The units have filed a writ petition with the Hon'ble Allahabad High Court for the renewal of the FSAs with NCL.

SOUTH EASTERN COALFIELDS LIMITED (SECL) -

Only one case relating to black marketing has been reported.

(e): INITIATIVES TAKEN TO CHECK ILLEGAL ACTIVITIES LIKE

Measures taken by the coal companies to check such illegal activities like theft/pilferage, blackmarketing, illegal sale of coal, etc., include:

- i) Rat holes created by illegal mining are being dozed off and filled up with stone and debris wherever possible.
- ii) Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- iii) Regular raids/checks being conducted by security personnel and static security pickets including armed guards during the night hours are being deployed at pithead depots.
- iv) Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the State Government concerned.
- v) Fencing is being constructed at the various illegal mining sites along with displaying of signboard mentioning "Dangerous and Prohibited Place".
- vi) Dumping of the overburden is being done on the outcrop zones, which are not required to be mined.
- vii) Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.

- viii) Installation of check posts at vulnerable points to check transport documents.
- ix) Training of existing security personnel, refresher training of CISF personnel and basic training of new recruits in security discipline for strengthening the security set up.
- x) The coal companies maintain close liaison with the State authorities.
- xi) Committee/task force has been constituted at different levels (block level, subdivisional level, district level, state level) at some subsidiaries of CIL to monitor different aspects of illegal mining.
- xii) Fencing, lighting arrangements and deployment of armed guards round the clock has been done around the coal dumping yard.
- xiii) Regular patrolling is conducted in and around the mine including overburden dumps.
- xiv) Armed Guards have been deployed at Railway sidings.
- xv) Technology initiatives like GPS/GPRS/CC TVs and electronic weigh-bridges have been installed.
- xvi) Challans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of CISF to check pilferage.
- xvii) Regular FIRs are lodged by the Management of the collieries and CISF with local police stations against the pilferage/theft of coal. A close watch on the activities of criminals is kept by CISF, etc.
- xviii)Escorting of coal rakes in coordination with RPF upto weigh- bridges, is arranged in pilferage prone areas, etc.

xix) IMPLEMENTATION OF IT INITIATIVES IN CIL AND ITS SUBSIDIARIES

As the coal mines have large number of entry /exit points, physical surveillance of the area is almost impossible. Coal India and its subsidiary companies are emphasising electronic surveillance to obtain accurate data of production, dispatch etc. Large number of such points has been connected with Wide Area Network to obtain data on real time basis..The main objective of different IT initiatives are of two folds, i.e.,

- i) Electronic surveillance to check theft and pilferage and
- ii) Capture of real time data of production, dispatch, stores etc. to improve operation efficiency.

An integrated system has been conceived consisting of GPS/GPRS based vehicle tracking system with RFID, CCTV, boom barrier connected through a wide area network connecting all vulnerable points like weight bridges, material stores, entry/exit points, stock yard, sidings, explosive magazines etc. The objective is to track the movement of vehicles from the time it enters the mine area, i.e. coal dump/store yard to sidings along its route. Alerts are received in the form of exception report when vehicle violates defined routes, e.g. stoppage for longer time en-route, deviation from the designed route, etc. The status of different IT initiatives along with their implementation time lines for all subsidiaries Coal India Ltd., and its subsidiaries have been fixed.
